

1956 to 31st March, 1957 along with the Audited Accounts of the Corporation, under sub-section (1) of Section 639 of the Companies Act, 1956.

- (2) Review by Government of the Report.

[Placed in Library, See No. LT-773/58.]

#### DELHI TERMINAL TAX RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to re-lay on the Table, under sub-section 2 of section 479 of the Delhi Municipal Corporation Act, 1957, a copy of the Delhi Terminal Tax Rules, 1958, published in Notification No. 8/58-D. M. Cor., dated the 7th April 1958.

[Placed in Library, See No. LT-774/58.]

#### DELHI MUNICIPAL CORPORATION (ALLOWANCES OF COUNCILLORS AND ALDERMEN) RULES

Shri Datar: I beg to lay on the Table, under sub-section 2 of section 479 of the Delhi Municipal Corporation Act, 1957, a copy of the Delhi Municipal Corporation (Allowances of Councillors and Aldermen) Rules, 1958, published in Notification No. F. 20/52/58-SR(R), dated the 12th May, 1958.

[Placed in Library, See No. LT-775/58.]

#### NOTIFICATIONS ISSUED UNDER ALL INDIA SERVICE ACT

Shri Datar: I beg to relay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of each of the following Notifications:—

- (1) G.S.R. No. 250, dated the 19th April, 1958 making certain amendment to the Indian Administrative Service (Regulation of Seniority) Rules, 1954.

(2) G.S.R. No. 251, dated the 19th April, 1958, making certain amendment to the Indian Police Service (Regulation of Seniority) Rules, 1954.

- (3) G.S.R. No. 270, dated the 26th April, 1958, making certain amendment to the All India Services (Leave) Rules, 1955.

[Placed in Library, See No. LT-776/58.]

#### NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

Shri Datar: I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of each of the following Notifications:—

- (1) G.S.R. No. 376, dated the 17th May, 1958 making certain amendment to Schedule III to the Indian Police (Pay) Rules, 1954.
- (2) G.S.R. No. 401, dated the 24th May, 1958 making certain amendments to the All India Services (Provident Fund) Rules, 1955.
- (3) G.S.R. No. 402, dated the 24th May, 1958 making certain amendments to the Secretary of States' Services (General Provident Fund) Rules.
- (4) G.S.R. No. 418, dated the 31st May, 1958 making certain amendment to the All India Services (Conduct) Rules, 1954.
- (5) G. S. R. No. 447, dated the 7th June, 1958, making certain amendments to the All India Services (Provident Fund) Rules, 1955.
- (6) G.S.R. No. 448, dated the 7th June, 1958 making certain amendments to the